

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 98/2022

In

Original Application No. 180/2021

In the matter of:

Mukul Kumar

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondents

NDOH:-12.03.2024

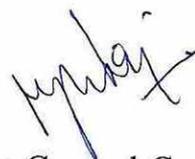
INDEX

S. No.	Contents	Page No.
1	Status report on behalf of Delhi Pollution Control Committee (DPCC) in terms the order dated 12.01.2024.	1-4

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Delhi Pollution Control Committee

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER
DATED 12.01.2024.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal taken up the present matter on 12.01.2024. The issue involved in this matter is about compliance of the provisions contained in Bio-Medical Waste Management Rules, 2016 (BMW Rules, 2016).
2. That, Ministry of Environment and Forest, Govt. of India notified the Biomedical Waste (Management & Handling) Rules, 1998 in exercise of power conferred under sections 6, 8 and 25 of the Environment (Protection) Act, 1986. As per the 1998 Rules, the authorization is applicable to the HCF treating more than 1000 patients per month, agreement is mandatory and the waste after proper segregation needs to be handed over to CBMWTF for transportation, treatment and disposal.

3. That, Ministry of Environment, Forest and climate change, Govt. of India notified the new "Bio-Medical Waste Management Rules, 2016" on 28th March, 2016 in supersession to the Rules of 1998. The Delhi Pollution Control Committee has been designated as Prescribed Authority to implement these rules in the National Capital Territory of Delhi.
4. The Rules of 2016 applies to all persons who generate, collect, receive, store, transport, treat, dispose, or handle bio medical waste in any form including hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, ayush hospitals, clinical establishments, research or educational institutions, health camps, medical or surgical camps, vaccination camps, blood donation camps, first aid rooms of schools, forensic laboratories and research labs.
5. The Rules of 2016 have removed the exemption for authorization. However, in case of non-bedded HCFs the authorization is only for one time.
6. Following is the status of implementation of BMW Rules, 2016 :

(i) Training regarding BMWM Rules has been imparted by DPCC and through CBWTFs to HCFs from time to time. Further, many HCFs organized training at their own level. No. of training have been organized during the years are as follows:-

S. No.	Year	No. of Training organized by DPCC & CBWTFs	No. of training organized by HCFs
1	2019	42	273
2	2020	10	246
3	2021	34	500

4	2022	38	501
5	2023	09	94
6	2024	05	

1) **Status of compliance to Biomedical Waste Management Rules, 2016:**

S. No.	Action points	Status of compliance/action taken
1	Inventory with respect to health care facilities	Total no. of HCFs: 10591 No. of bedded HCFs: 1141 No. of non-bedded HCFs: 9450 Total biomedical waste generation: 29155 (in Kg/day)
2	Status of Authorization of HCFs	Number of Authorization issued to bedded HCFs : 1141 Number of Authorization issued to non-bedded HCFs : 9450
3	Compliance Status of HCFs and CBWTFs	No. of HCFs monitored during year 2023-2024: 10 No. of CBWTFs monitored during year 2023-2024: 02 No. of HCFs found complying with BMWM Rules, 2016: 10 No. of CBWTFs found complying with BMWM Rules, 2016: 02
4	Status of CBWTFs	No. of CBWTFs: 02 <ul style="list-style-type: none"> Total Biomedical Waste treatment and disposal through CBWTFs: 29155 (in Kg/day) Total capacity of CBWTFs operating : 62800 (in Kg/day) Adequacy of CBWTFs in terms of compliance with standards: Adequate Adequacy in terms of coverage of all districts by CBWTFs: Adequate
5	Status of Captive treatment Facilities/ deep burials	<ul style="list-style-type: none"> No. of captive treatment facilities: 1 Total Biomedical Waste treatment and disposal through captive treatment facilities: 402.21 (in kg/day)
6	Constitution of State Advisory Monitoring	Has been Constituted?: Yes If Yes, frequency of meeting: Last meeting of State Advisory Monitoring

	Committee and District Level Monitoring Committee	Committee held in 2022 and Quarterly by District Level Monitoring Committees.
7	Implementation status of Barcode system	Status of implementation of bar code by HCFs: Yes. 5000 No. of HCFs have implemented. Status of implementation of bar code by CBWTFs: Yes. Two no. of CBWTFs have implemented.
8	Training and Capacity Building of officials of SPCBs/PCCs and Healthcare Facilities	14 no. of trainings have been conducted by DPCC/CBWTFs to HCFs in 2023-2024.
9	Installation of OCEMS by CBMWTs as a self-monitoring tool and transmission of data with servers of SPCBs/ CPCB	Number of CBWTFs installed OCEMS: 02 Number of CBWTFs transmitting OCEMS data to SPCB/CPCB server: 02

7. The present status report may kindly be taken on record.


(M.S. Rawat)

Sr. Environmental Engineer